

By E-Mail/Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/2703/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,
The Registrar
Gauhati High Court
Aizawl Bench, Aizawl
Mizoram

Dated Guwahati, the ^{fu} 24 March, 2023

Sub:- **Leave Encashment.**

Ref:- Letter No. P.20012/3/2022-HC(AB)/48 dated 02.03.2023.

Sir,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri R. Vanlalena, Member Secretary, Mizoram State Legal Services Authority, Aizawl, for the block period 2021-2022 has been approved, subject to the availability of leave.

Shri Vanlalena may be informed accordingly.

Thanking you.

Yours faithfully,

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REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2020/ 2704-2707/A, dated 24.03.2023

Copy to:

1. The Secretary to the Govt. of Mizoram, Law & Judicial Department, Aizawl for information.
2. The Chief Controller for Accounts, Accounts & Treasuries, Mizoram, Aizawl, for information.
3. Shri R. Vanlalena, Member Secretary, Mizoram State Legal Services Authority, Aizawl for information with reference to his letter No. A.19012/3/2020-SLSA/23 dated 27.02.2023.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)

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